

(c) 12371.5 wagons in terms of four-wheeled wagons were manufactured in 1984-85. 3347.5 wagons in terms of four-wheeled wagons have been manufactured upto October '85 against the plan to procure 12544 wagons in terms of four-wheeled wagons in 1985-86. It is proposed to procure tentatively 15,000 wagons in terms of four-wheeled wagons in 1986-87. The actual offtake will, however, depend on the availability of funds.

(d) With the acquisition of additional wagons, a marginal gap between demand and supply will still persist. While the railways will try to meet the shortfall to some extent, by improving the productivity the rail users can help by evening out the demand for wagons and spreading it evenly over the year.

#### Clearance of Telugu Ganga Project

656. SHRI S.M. BHATTAM :  
SHRI G.S. BASAVARAJU :  
SHRI V. SOBHANADREESWARA  
RAO :  
SHRI H.N. NANJE GOWDA :  
SHRI B.V. DESAI :

Will the Minister of WATER RESOURCES be pleased to state :

(a) the present stage of the Telugu Ganga project with reference to clearance of the same by the Centre;

(b) the objections raised by the adjoining States and the views of the Andhra Pradesh Government on the same ; and

(c) whether the Centre received from Andhra Pradesh Government replies to all queries of the Centre ?

THE MINISTER OF WATER RESOURCES (SHRI B. SHANKARANAND) : (a) The Telugu Ganga Project is under technical scrutiny in Central Water Commission in consultation with the Government of Andhra Pradesh. The State Government is also required to sort out the Inter State aspects with the States of Maharashtra and Karnataka. The project is also required to be cleared from the environmental angle and the forest area clearance under the Forest Conservation Act, 1980.

(b) The Government of Karnataka and Maharashtra are of the view that the project is not in conformity with the decisions of the Krishna Water Disputes Tribunal and the provisions of the 1977 Inter State Agreement regarding the diversion of 15 TMC of Krishna waters for Madras city water supply. However the Government of Andhra Pradesh is of the view that it is entitled to use the surplus flows in the Krishna river.

(c) No, Sir.

#### Abortions Following Pre-Natal Sex-Determination Tests

657. SHRI AMAR ROYPRADHAN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether it is a fact that abortions following pre-natal sex-determinations tests through amniocentesis are being carried out in India; and

(b) if so, the details thereof and the reasons therefor ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF FAMILY WELFARE (SHRI S. KRISHNA KUMAR) : (a) and (b) The Medical Termination of Pregnancy Act does not provide protection against the offence of abortion under the Indian Penal Code, if it is done merely on the basis of the sex of the foetus. Instructions have been issued to the States to take appropriate action against those who indulge in pre-natal sex determination tests for the sake of abortion.

#### Package Tours for Buddhist Pilgrims by Vayudoot

658. SHRI SATYENDRA NARAYAN SINHA : Will the Minister of TRANSPORT be pleased to state :

(a) whether Vayudoot plans to introduce package tours for Buddhist pilgrims from abroad through the Buddhist Centres in Bihar ;

(b) if so, the details thereof; and

(c) the expected response therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF CIVIL AVIATION